

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifteenth Lok Sabha)

TWENTY-THIRD REPORT

(Presented on 21.3.2012)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-third Report.

2. The Committee met on 19 March, 2012 for examination of five Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure.

Examination of the Constitution (Amendment) Bills

3. The Committee examined the following Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2012
(Amendment of the Seventh Schedule)
by Shri Hansraj Gangaram Ahir, M.P.

The Bill seeks to amend the Seventh Schedule to the Constitution with a view to transfer entry 14 of State List relating to "Agriculture including agricultural education and research, protection against pests and prevention against plant diseases" and the words "irrigation/canals" occurring in entry 17 of State List to List III – Concurrent List.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2012
(Amendment of article 148, etc.)
by Shri Sushil Kumar Singh, M.P.

The Bill seeks to amend the Constitution with a view to provide that the Comptroller and Auditor General, Chairman and members of Union Public Service Commission and the Chief Election Commissioner and other Election Commissioners, on ceasing to hold office shall not be eligible for –

- (i) election to the office of the President or Vice-President or for being chosen as a member of Parliament, a State Legislature or any local body, or for being nominated as such member, for a period of five years, from the date they have ceased to hold office;
- (ii) further office either under the Government of India or under the Government of any State; and
- (iii) any diplomatic assignment or appointment as an administrator of a Union territory or such other office or appointment which is made by the President by warrant under his hand and seal.

After considering all aspects of the Bill, the Committee recommend that the member **may not be permitted** to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 2012
(Amendment of article 85)
by Shri Deepender Singh Hooda, M.P.

The Bill seeks to amend article 85 of the Constitution with a view to provide that each House of Parliament shall sit and transact business for a minimum of one hundred and fifty days in a calendar year.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 2012
(Amendment of articles 85 and 100)
by Dr. Rajan Sushant, M.P.

The Bill seeks to amend articles 85 and 100 of the Constitution with a view to:-

(i) increase the minimum number of members in the House that constitutes a quorum from one-tenth to one-third of the total membership of the House;
and

(ii) provide that the number of sittings of each House of Parliament in all sessions in a calendar year shall be not less than one hundred and thirty days.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (5) The Constitution (Amendment) Bill, 2012
(Insertion of new article 371CA)
by Dr. Thokchom Meinya, M.P.

The Bill seeks to insert a new article in the Constitution with a view to exempt the State of Manipur from application of article 3 in order to prevent reorganization by way of diminishing or altering geographical boundary of the existing State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Recommendations

4. The Committee recommend that –

(i) Sarvashri Hansraj Gangaram Ahir, Deepender Singh Hooda, Dr. Rajan Sushant and Dr. Thokchom Meinya, M.Ps. be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1), (3), (4) and (5) of para 3 above; and.

(ii) Shri Sushil Kumar Singh, M.P. may not be permitted to move for leave to introduce his Constitution (Amendment) Bill specified in sub-para (2) of para 3 above.

NEW DELHI;

19 March, 2012

29 Phalguna, 1933 (Saka)

KARIYA MUNDA

Chairman,

Committee on Private Members'

Bills and Resolutions.